

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 408
IA/935/ND/2024, IA/79/ND/2024 in
IB/635/ND/2023

IN THE MATTER OF:

Gupshup Technology India Private Limited	...	Applicant
Versus		
Dhani Healthcare Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Jasjeet Singh, Adv.
For the Respondent	: Mr. Krishnendu Datta, Senior Advocate Mr. Ankit Banati, Ms. Tarini Khurana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Jasjeet Singh, Learned Counsel for the applicant as well as is present physically. Mr. Krishnendu Datta, Learned Senior Counsel for the respondent is present through video-conferencing and has submitted that settlement talks are going on. Mr. Jasjeet Singh, Learned Counsel for the applicant has stated that he has no instructions regarding settlement and the same is disputed. Let this matter be posted to 09.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)